

Government of Jammu and Kashmir
Home Department
Civil Secretariat, J&K.

Notification

Jammu, the ^{19th} ~~19th~~ March, 2025

S.O 70 .- In exercise of the powers conferred by sub-section (3) of Section 176 of the Bharatiya Nagarik Suraksha Sanhita, 2023 read with S.O No. 2506 (E) dated 28.06.2024 of the Ministry of Home Affairs, Government of India, the Government of Jammu and Kashmir hereby notify that with effect from 20.03.2025, the officer(s) in charge of every Police Station shall, on receipt of every information relating to the commission of an offence which is made punishable for seven years or more, cause the forensic expert to visit the crime scene to collect forensic evidence in the offence and also cause videography of the process on designated mobile phone/tablet or other electronic device.

By order of the Government of Jammu and Kashmir.

Sd/-

(Chandraker Bharti) IAS
Principal Secretary to the Government

No. HOME-OWP/435/2024-10/ CC- 7484961

Dated:19.03.2025

Copy to:

1. Learned Advocate, General, J&K.
2. All Financial Commissioners (Additional Chief Secretaries).
3. Director General of Police, J&K.
4. Principal Secretary to the Hon'ble Lieutenant Governor, J&K.
5. Commissioner/Secretary to Government, General Administration Department.
6. Secretary to the Government, Department of Law, Justice and Parliamentary Affairs.
7. Director, Information & Public Relations, J&K.
8. Director, Archives, Archaeology and Museums, J&K.
9. Director, FSL, J&K.
10. General Manager, Government Press, Jammu/Srinagar, for Publication in the extra-Ordinary issue of the Government Gazette.
11. Private Secretary to the Chief Secretary.
12. Private Secretary to the Principal Secretary to the Government, Home Department.
13. I/C Website, Home Department.

Copy also to the Joint Secretary (JKL), Ministry of Home Affairs, Government of India.


(Monish Kumar)JKAS

Under Secretary to the Government